

TO BE PUBLISHED IN PART II SECTION 3(i) OF THE GAZETTED OF INDIA

GOVERNMENT OF INDIA
MINISTRY OF FINANCE
(DEPARTMENT OF REVENUE)

New Delhi, the 9th February, 1978.

NOTIFICATION
INCOME TAX

No. 2170 (F.NO.404/140/77-ITCC) : In pursuance of sub-clause (iii) of clause (44) of section 2 of the Income-tax Act, 1961 (43 of 1961), the Central Government hereby authorises Shri R. Jagannathan being a gazetted Officer/ of the Central Government, to exercise the powers of a Tax Recovery Officer under the said Act.

2. This Notification shall come into force with effect from the date Shri R. Jagannathan takes over charge as Tax Recovery Officer.

Sd/-
(H. Venkataraman)
Secretary,
Central Board of Direct Taxes

The Manager,
Government of India Press,
New Delhi.

Copy forwarded to :-

1. All Directors of Inspection including DI(O&MS), New Delhi.
2. The Director, IRS(DT), Staff College, Nagpur.
3. The Comptroller & Auditor General of India, New Delhi.
4. The Accountant General, Madhya Pradesh Bhopal.
5. The Chief Secretary, Government of Madhya Pradesh, Bhopal.
6. The Joint Secretary & Legal Advisor, Ministry of Law, New Delhi.
7. The Commissioner of Income-tax, Madhya Pradesh I&D, Bhopal.
8. Bulletin Section (3 copies).
9. Guard File.

Sd/-
(H. Venkataraman)
Deputy Secretary to the Govt. of India.

AUTHORISED FOR ISSUE

g. kripalani
(Miss Gita Kripalani)
Asst. Director of Inspection (RS&P).

NO.CC/ITCC/2083/508/RSP/78.

* SHARMA *